

ITEM NO.44

Court 4 (Video Conferencing)

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).18995/2021

(Arising out of impugned final judgment and order dated 12-11-2021 in WPL No. 26135/2021 passed by the High Court of Judicature at Bombay)

PRINCE JAIBIR SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.148357/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Amol Chitale, Adv.
Mrs. Pragya Baghel, AOR

For Respondent(s) Mr Sonal Jain, AOR
Mr Arjun Mitra, Adv.
Mr Ishkaran Singh, Adv.
Ms Kajal Sharma, Adv.
Ms. Riya Dhingra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the Special Leave Petition on 22 November 2021.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER